

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 499/TT/2019**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 4 assets in “Provision of Spare Transformers and Reactors in North Eastern Region”.

**Date of Hearing** : 26.2.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Assam Electricity Grid Corporation Ltd. & 6 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri V.K. Singh, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Anshul Garg, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset I: 1 X 100 MVAR, 220/132 kV, 3-Phase spare ICT at Dimapur Sub-station, Asset II: 1 X 5 MVA, 132/33 kV, 1 Phase at Ziro Sub-station, Asset III: 1 X 16 MVA, 220/132 kV ICT at Nirjuli Sub-station, Asset IV: 1 X 63 MVAR, 420 kV Bus Reactor at Balipara Sub-station under “Provision of Spare Transformers and Reactors in North Eastern Region.” Assets-I, II, III and IV were put into commercial operation on 1.4.2013, 1.4.2013, 30.5.2014 and 1.4.2014 respectively. Tariff of Assets-I and II for 2009-14 and 2014-19 periods was determined vide order dated 2.11.2015 in Petition No.497/TT/2014 and 16.6.2016 in Petition No. 21/TT/2016 respectively. Tariff for Assets-III and IV for 2014-19 period was allowed vide order dated 18.3.2016 in Petition No. 532/TT/2014.

2. The representative of the Petitioner submitted that actual loan was not deployed before the date of commercial operation of Asset-I and Asset-II and the same was



deployed during 2014-15. He further submitted that IDC was not claimed for Assets-I and II at the stage of initial tariff determination and interest on loan was determined on the basis of weighted average interest on loan.

2. The Commission directed the Petitioner to submit the following information, on affidavit by 9.3.2020:

- (a) Details of actual drawl of loans for the instant assets along with the date of drawl.
- (b) Clarify the mismatch in nomenclature of Asset-I and Asset-III.

3. The Commission further directed the Petitioner to adhere to the specified timeline and further observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-**

(V. Sreenivas)  
Deputy Chief (Law)

